



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ४, अंक ५६ (२)]

गुरुवार, जुलै १९, २०१८/आषाढ २८, शके १९४०

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असाधारण क्रमांक ११४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Acupuncture System of Therapy (Amendment) Bill, 2018 (L. A. Bill No. LX of 2018), introduced in the Maharashtra Legislative Assembly on the 19<sup>th</sup> July 2018, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,  
I/c. Secretary (Legislation) to Government,  
Law and Judiciary Department.

**L. A. BILL NO. LX OF 2018.**

*A BILL*

*to amend the Maharashtra Acupuncture System of Therapy Act, 2015.*

Mah.  
XXV of  
2017.

WHEREAS it is expedient to amend the Maharashtra Acupuncture System of Therapy Act, 2015, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-ninth Year of the Republic of India, as follows:-

1. This Act may be called the Maharashtra Acupuncture System of Therapy (Amendment) Act, 2018. Short title.

Amendment  
of section 3  
of Mah. XXV  
of 2017.

2. In section 3 of the Maharashtra Acupuncture System of Therapy Act, 2015, for sub-section (7), the following sub-section shall be substituted, namely:- Mah. XXV of 2017.

"(7) Notwithstanding anything contained in the foregoing sub-sections or elsewhere in this Act, in case of constitution of the Council for the first time,-

(i) the members referred to in clause (a) of sub-section (3) shall be nominated by the State Government;

(ii) the members to be nominated by the State Government from various categories specified in clauses (b), (d) and (e) shall also be nominated by the State Government irrespective of the categories specified in said clauses:

Provided that, the nomination of members referred to in clause (a) of sub-section (3) by the State Government prior to the commencement of the Maharashtra Acupuncture System of Therapy (Amendment) Act, 2018 on the first Council shall be deemed to have been made in accordance with the provisions of this sub-section, as amended by the said Act." Mah. of 2018.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Acupuncture System of Therapy Act, 2015 (Mah. XXV of 2017) provides for the development of the Acupuncture system of therapy by regulating the teaching and practice thereof and for matters connected therewith or incidental thereto.

2. Section 3 of the said Act provides for constitution of the Maharashtra Council of Acupuncture consisting of ten members, elected or nominated, from various categories specified therein.

In order to enable the State Government to nominate suitable persons on the first Council constituted by the Government, it is considered expedient to substitute sub-section (7) of section 3 of the said Act, suitably.

3. The Bill seeks to achieve the above objectives.

Nagpur,

Dated the 18<sup>th</sup> July 2018.

GIRISH MAHAJAN,

Minister for Medical Education.